

**Government of India**  
**Ministry of Coal**  
**Lok Sabha**  
**Unstarred Question No. 5420**  
**To be answered on 28.03.2018**  
**Allocation of Coal Mines**

**5420. KUNWAR BHARATENDRA:**

Will the Minister of COAL be pleased to state:

- (a) whether the Government plans to allow private companies to own coal mines, if so, the details thereof;
- (b) the details regarding the process of allocation of such local mines; and
- (c) whether the Government will be following the auction process as mandated by the Supreme Court and if so, the details thereof?

**ANSWER**

**MINISTER OF RAILWAYS AND COAL**  
**(SHRI PIYUSH GOYAL)**

(a) to (c): Hon'ble Supreme Court of India had cancelled the allocation of 204 coal mines. The allocation of these 204 coal mines is being made under the provisions of the Coal Mines (Special Provisions) Act, 2015 and the Rules made thereunder. Allocation of coal mines/blocks under the provisions of the Coal Mines (Special Provisions) Act, 2015 are made to companies both in public and in private sectors. Allocation of coal mines to private sector companies are made by way of e-auction (competitive bidding). The details of the norms for auction of coal mines to private sector companies are prescribed in the Rules and Tender document.

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